

tion 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-7491/66].

ANNUAL REPORT OF INDIAN AIRLINES CORPORATION

The Minister of State in the Ministry of Transport and Aviation (Shri C. M. Poonacha): I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Airlines Corporation for the year 1965-66, under sub-section (2) of section 37 of the Air Corporation Act, 1953. [Placed in Library. See No. LT-7492/66].
- (2) A copy of the Certified Accounts of the Indian Airlines Corporation for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/66].
- (3) A copy of the Certified Accounts of the Air India for the year 1965-66 together with the Audit Report thereon, under sub-section (4) of section 15 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-7494/66].

AMENDMENT TO KERALA STATE AGRICULTURAL LOAN RULES

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra): I beg to lay on the Table a copy of Notification S.R.O. No. 411/66 published in Kerala Gazette dated the 1st November, 1966, making certain amendment to the Kerala State Agricultural Loan Rules, 1962, under sub-section (3) of section 9 of the Kerala Agriculturists Loans Act, 1961, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-president, discharging the functions of the President in relation to the State of Kera'a. [Placed in Library, See No. LT-7495/66].

**Not recorded.

NEWSPRINT CONTROL (FIRST AMENDMENT ORDER)

The Minister of Commerce (Shri Manubhai Shah): On behalf of Shri Mohammad Shafi Qureshi I lay on the Table a copy of the Newsprint Control (First Amendment) Order, 1966 published in Notification No. S.O. 2708 in Gazette of India dated the 6th September, 1966, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT-7496/66].

12.23 hrs.

RE: RESIGNATION OF MEMBER

श्री लक्ष्मी दास (मरयालगुडा) : अध्यक्ष महोदय, केवल इसके कि मैं अपना इस्तीफा दूँ, मैं आप के सामने कुछ निवेदन करना चाहता हूँ। आप मुझे इजाजत दें तो मैं अपनी बात दो मिनट में खत्म कर दूँगा।

अध्यक्ष महोदय : कल इस मामले पर लोकसभा में बहस हो चुकी है। मेरी दरखास्त है कि जब तक हम रुजस को न बदलें तब तक मैं इस की इजाजत नहीं दे सकता।

श्री लक्ष्मी दास : सरकार ने विशाखा-पटनम में स्टील प्लांट कायम न करके वहां पर जो दमन का काम शुरू किया है उसके खिलाफ मैं इस्तीफा देना चाहता हूँ। आज वहां पर लोग हंगर स्ट्राइक कर रहे हैं...

अध्यक्ष महोदय : अब यह रेकार्ड पर नहीं जायेगा। (व्यवधान)

श्री लक्ष्मी दास : **

अध्यक्ष महोदय : मैंने कल भी कहा था इस के बारे में। कल बहस हो चुकी है...

श्री लक्ष्मी दास : **

श्री दीर्घ (भलीगढ़) : यहां दो माहल्ल चल रहे हैं। हमारे सामने कुछ नहीं आ रहा है।

श्री लक्ष्मी दास : ** (व्यवधान)

प्रध्यक्ष महोदय : अब आप बैठ जायें ।
मैंने आप को सुन लिया ।

Shri H. N. Mukerjee (Calcutta Central): Sir, you have been pleased to direct that what the hon. Member over there says would not be recorded. So many things get recorded in the proceedings of the House. Accusations against ministers of a very serious order regarding corruption and that sort of thing go on record. All sorts of things happen. But when hon. Members resign from their membership of the House on account of something which they hold to be important and if they want indulgence of the House for half a minute to tell the House about the reasons for their action you put your foot down. It may be that under the rules you are quite entitled to do that, but are we going to have a rigid interpretation of the rules when we find that in this House every day all kinds of things are being said on either side of the House? I am not making any discrimination. Things get recorded in the proceedings of the House which on any parliamentary computation would never be recorded. Yet, when a matter which is really relevant to the proceedings, when a co-Member of ours is leaving the House and saying good-bye even before the time for doing so, when such a matter comes up, he is not able to have his say. I cannot understand the proceedings. After 15 years, at the end of my tether, as far as my understanding of parliamentary proceedings is concerned. I may tell you,—I may be completely in the wrong and it may be that I am or I cannot understand—when a Member resigns, he has a right to say something.

Shri Nambiar (Tiruchirapalli): Sir, I understand the hon. Member has already given you in writing that he wants to make a statement (*Interruptions*).

Mr. Speaker: Order, order. I kept patient and I maintained my patience

for half a minute when he said why he was resigning.

An Hon. Member: That has not gone on record.

Mr. Speaker: That has gone on record. What I said and what he said have gone on record. That was recorded. I allowed him that much latitude. Afterwards I said that I was not going to allow any long statement to be recorded.

Shri Hari Vishnu Kamath (Hoshangabad): He said "I am resigning". It does not mean "I have resigned".

श्री लक्ष्मी दास : ** (अवधान)

Shri Hari Vishnu Kamath: "I am resigning", does not mean "I have resigned."

Shri Hem Barua (Gauhati): May I make a submission?

Mr. Speaker: No, Sir. Yesterday we had enough discussion on that.

Shri Hem Barua: Yesterday you were within your rights under the rules, because there was no rule to cover this. Therefore, you did not allow the resigning member to make a statement. But today's case is quite different. The hon. Member, Shri Laxmi Dass, has already written to you, seeking an opportunity for making a submission. He has not submitted his resignation letter. At the same time, in the resignation letter which he proposes to submit, he says that he wants to resign the membership of this House from 16 hours, that is, 4 P.M. today. So, he continues to be a member. Yesterday, your objection was this, because the member resigned there was no rule under which you could allow him to make a statement. But today the case is different. He wants to make a humble submission. Whenever we rightly seek your kind permission to make a submission, you allow us to do so. Today also, in the interest of the

resigning member and in the interest of the House, because he is going to say good-bye to us for a long time, out of humanitarian considerations, and I know how much of a human being you are I hope you will give him an opportunity to make his submission.

Mr. Speaker: More often rather adverse criticism is made against me that I do not have sympathy. Now I am obliged to Shri Hem Barua that he gives me that much of consideration.

Shri Hem Barua: I always do so.

Mr. Speaker: Yesterday, we had a discussion on this for about one hour and I expressed my difficulty in that respect. Of course, I am obliged to Shri Hiren Mukerjee that he always uses good language and it is good that I always learn from him. But I am bound by the rules. I have expressed my difficulty. After hearing the members yesterday it was agreed and the Leader of the House also consented, that we will amend the rules.

Shri Hem Barua: Yes, the House has agreed to amend the rules.

Mr. Speaker: We will amend that. But until they are amended, I have to go by the present rules. Now, Shri Krishnamoorthi Rao.

12.26 hrs.

COMMITTEE ON, PRIVATE MEMBERS BILLS AND RESOLUTIONS

MINUTES

Shri Krishnamoorthy Rao (Shimoga): I beg to lay on the Table the Minutes of the Ninety-sixth to Hundredth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.....

श्री बागड़ी (हिसार) : मेरा व्यवस्था का प्रश्न है। उस को आप सुन लीजिये। मैं

आप से इस प्रश्न पर व्यवस्था चाहता हूँ। कि जो आप यह सदन चलाते हैं मैं उस को कायदे के मुताबिक नहीं समझता हूँ। एक माननीय सदस्य जब बोल रहे हों तब आप दूसरे सदस्य को बोलने की इजाजत देते हैं। जब तक पहले सदस्य का बोलना बन्द न हो जाये या उसकी पूरी नहीं सुन ली गई हो, उसके पहले दूसरे को आप बुला लेते हैं और दो आदमियों को एक समय में बुलवाते हैं। इस तरह से आप सदन को कण्ट्रोल नहीं करते हैं, बल्कि यह इस सदन के हकों पर डाका है क्योंकि सदस्यों की पूरी बात सुनी नहीं जाती। मैं आप की व्यवस्था चाहता हूँ कि क्या यह जायज है कि एक मेम्बर बोलता रहे और दूसरे मेम्बर को आप बुला लें तथा दोनों साथ बोलते रहें।

अध्यक्ष महोदय : बिल्कुल जायज नहीं है और यह बड़ा पाप है। जो ऐसा करते हैं और मेरे मना करने के बावजूद बोलते रहते हैं, वह पाप करते हैं।... (व्यवधान)

श्री बागड़ी : इस तरह से सदन चलेगा नहीं।

अध्यक्ष महोदय : जो इस तरह से बोलता है वह खुद मर्यादा को भंग करता है। जब यहां पर मैं मना करता हूँ तो लोग मेरा कहना नहीं मानते। बोलते चले जाते हैं फिर मुझ से कहते हैं कि आप कण्ट्रोल नहीं कर सकते हैं।

श्री बागड़ी : अगर आप कण्ट्रोल नहीं कर सकते हैं तो आप सदन को रोक दीजिये। ऐडजन कर दीजिये। लेकिन आप को यह अधिकार नहीं है कि इस तरह से काम चलायें।

Shri Hari Vishnu Kamath: (Hoshangabad): Sir, I rise on a point of order. Yesterday, in your wisdom which we seldom question in this House, you ruled, and rightly so, that the resignation of a member should be in conformity with the Rules of Procedure. Rule 240....